

ITEM NO.1748

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 10389/2019

JYOTI SHRIVASTAVA & ANR.

Petitioner(s)

VERSUS

VIVEK SHRIVASTAVA

Respondent(s)

IA No. 186520/2022 - WITHDRAWAL OF CASE / APPLICATION

Date : 02-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
[IN CHAMBER]

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. Suchit Mohanty, Adv.
Mrs. Vandana Kaushal Mohanty, Adv.
Mr. Samarth Mohanty, Adv.
Mr. Rahul Pratap, AOR

UPON hearing the counsel the Court made the following
O R D E R

It appears that the parties have amicably resolved the dispute. Learned counsel submits that he may be permitted to withdraw the SLP (Crl) No. 10389 of 2019. The petition is dismissed as not pressed in wake of the settlement arrived at between the parties.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)